

**Court-I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 269 of 2014**

**Dated : 1<sup>st</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of :**

<b>Open Access Users Association</b>		<b>... Appellant(s)</b>
<b>Versus</b>		
<b>Haryana Electricity Regulatory Commission &amp; Ors..</b>		<b>... Respondent(s)</b>
Counsel for the Appellant (s)	:	Mr. Buddy A. Ranganadhan
Counsel for the Respondent(s)	:	Mr. Varun Pathak Mr. Samir Malik

**ORDER**

The learned counsel for the Respondent No.3 seeks three weeks time to file the reply. Accordingly, he is directed to file the same on or before 22.12.2014. Thereafter, the learned counsel for the Appellant is directed to file the rejoinder on or before 05.01.2015 after serving copy on the other side.

Post the matter on **16.01.2015** along with Appeal Nos. 204 & 205 of 2014.

**(Rakesh Nath )  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*TS/JS*

